

[Translation]

If you permit, the hon. Minister is ready to reply.

(Interruptions)

[English]

SHRI PALAI K.M. MATHEW (Idukki):

Sir, I rise to bring a very important and very serious matter before this House. The country is passing through the worst phase of naxalite uprising now ever since its inception a decade back. The nation is profoundly threatened by the recent widespread outbreak of naxalite terrorism in different parts of the country. Everyday newspapers are coming out with frightening news. But we are not taking enough cognisance of the matter. Many areas of five States - Andhra Pradesh, Bihar, Orissa, Madhya Pradesh and Maharashtra - are already in the clutches of Naxalism. It has grown into highly explosive proportions and the hon. Home Minister has been constrained to make deliberations with the Chief Ministers of the affected States. The recent spurt poses grave danger to the affected areas and the States as also the nation as a whole. The mouthing of usual homilies will not solve the problem. The People's War Group has already killed eight policemen. Looting, murder, arson, terrorism and kidnapping have become the order of the day. The menace has become real and immediate.

In this connection, I would like to state that the imperatives of expeditious land reforms and other administrative, political, social and economic measures cannot be over-emphasised. It is the deprived peasantry who are drawn into the vortex of Naxalism. Various steps have to be taken. I would suggest that Land Reforms should be included in the Ninth Schedule of the Constitution as early as possible. Other measures like Action Plan, expediting the formation of

the nodal agency as suggested by the Government, providing enough security, showing political will and overall integrated strategy for curbing terrorism everywhere have to be taken. These are some of the steps that should be taken immediately.

I, therefore, urge upon the Government to take immediate steps in this regard to solve this problem.

SHRI P.G. NARAYANAN

(Gobichettipalayam): Mr. Chairman, Sir, the students of Tamil Nadu are on a fast-unto-death in Delhi. They are on a fast today also. This is for the fourth consecutive day today they are observing his fast for a noble cause of Tamil Nadu-for the speedy settlement of the Cauvery Waters dispute. Today being the fourth day of their fast, their health is getting weak and critical. So, this must be viewed very seriously. Therefore, I urge upon the Government to intervene immediately and take adequate steps in this regard.

Sir, I would request that a Cabinet Minister may be sent to meet them in this regard.

[Translation]

SHRI GEORGE FERNANDES: Mr. Chairman, Sir, we are again debating the same issue on which the hon. Minister of Finance had made a statement. This issue is assuming seriousness day by day. It has become a matter of debate all over the world. But here in our country, the matter has been set at rest after the Finance Minister made brief statement in the matter. The Finance Minister has tried to mislead not only the nation but the world as a whole. When a raid was conducted on this bank, foreign exchange worth one lakh 32 thousand dollars was seized-supposedly the money was the day's income from Hawala transactions. These transactions have continued unchecked for a year. 500 dollars per passport were collected through F.T.S. on 53,000